



WWW.LIVELAW.IN
**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

S.B. Civil Writ Petition No. 17077/2021

Asha

----Petitioner

Versus

Union Of India

----Respondent



For Petitioner(s) : Mr. Suniel Purohit
For Respondent(s) : Mr. R.D. Rastogi, ASG, through VC
Mr. B.P. Bohra

JUSTICE DINESH MEHTA

Order

20/12/2021

1. A perusal of office report reveals that notice to respondent No.4 has been sent through Email at 7:35 pm on 15.12.2021. Nobody appears on behalf of the respondent No.4.
2. Mr. Suniel Purohit, learned counsel for the petitioner informs that as per the instruction available to him, unless the Indian Embassy in Russia gives consent for burial of mortal remains of late Hitendra Kumar Garasiya, his body would not be buried.
3. In view of the aforesaid, Union of India is directed not to give consent for such purpose till the next date, else petitioner's rights to perform obsequial rites of their husband/father would be frustrated.
4. The Foreign Secretary is hereby directed to explore ways to resolve the issue at diplomatic level, by requesting Hon'ble the External Affairs Minister, Government of India to intervene and use his good offices.



5. List this case on WWW.LIVELAW.IN on 04.01.2022.

(DINESH MEHTA),J

173-Amar/-



RAJASTHAN HIGH COURT



सत्यमेव जयते